

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
WP No. 41475 of 2026

CNR No.: MPHC020399652026

(MR SOMIL KARADE Vs STATE OF MADHYA PRADESH THROUGH PRINCIPAL SECRETARY DEPARTMENT OF URBAN DEVELOPMENT AND HOUSING AND OTHERS)

Dated : 05-10-2026

Shri Ashutosh Jagtap - Advocate for the petitioner.

Shri Amit Bhatia - G.A. for the respondents/State.

1] Learned counsel for the respondents/State is directed to file reply within 4 weeks time.

2] Let *Dasti* notice be also issued to respondent No.2 on payment of process fees within 3 working days, returnable within 4 weeks.

3] Let the reply be also filed by the respondent No.2 within two weeks after service of notice.

4] Also heard on the question of interim relief.

5] Considering the fact that the petitioner has challenged the vires of Section 305 of M.P. Municipal Corporation Act, 1956, which has already been upheld by the Supreme Court in the case of *Ravindra Ramchandra Waghmare vs. IMC and others reported as AIR 2016 SC (SUPP) 372*, however, considering the issue involved in the present petition, it is directed that any action taken against the petitioner by the respondents shall be subject to final disposal of this petition.

6] List the matter after 4 weeks.

C.c. as per rules.

(SUBODH ABHYANKAR)
JUDGE

(JAI KUMAR PILLAI)
JUDGE

krjoshi